



From,

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To

1. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
2. Principal Secretary, Legislative, Parliamentary Affairs & Language Department, Government of Uttarakhand, Dehradun.
3. All the District Judges of State Judiciary, Uttarakhand.
4. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
5. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Dehradun.
6. Chairman, Co-Operative Tribunal, Uttarakhand, Dehradun.
7. Legal Advisor to H.E. the Governor of Uttarakhand.
8. Secretary, Lokayukta, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
10. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani.
11. Presiding Officer, Labour Court, Dehradun, Hardwar and Kashipur (U.S. Nagar).
12. Principal Judge, Family Court, Dehradun, Judges/Additional Judges, Family Courts, Hardwar, Nainital, Pauri Garhwal, Udham Singh Nagar, Roorkee & Rishikesh
13. Registrar, Public Service Tribunal, Uttarakhand, 316, Phase-II, Vasant Vihar, Dehradun.
14. Registrar-cum-Secretary, State Level Police Complaint Authority, Park Road, Laxman Chowk, Saharanpur Road, Dehradun.
15. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
16. Additional Secretary (Law), Uttarakhand Public Service Commission, Ayog Bhawan, Gurukul Kangri, Hardwar
17. Registrar, State Consumer Dispute Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun.

**C.L. No.** 13 /UHC/Admin. A/2013

Dated: December 26, 2013.

**Subject:** Recess during Civil Court's vacation.

Sir,

In supersession of earlier Circular Letter No. 03/UHC/Admin. A/2009 dated 04/07/2009 on the subject cited above, I am directed to inform as under:

1. The facility of 14 days recess during summer/winter vacation, as the case may be, shall be available to all the serving judicial officers of Higher Judicial Services cadre doing judicial work, irrespective of their place of posting.
2. The facility of 10 days recess during summer/winter vacation, as the case may be, shall be available to all the serving judicial officers of the cadre of Civil Judge (Junior Division) and Civil Judge (Senior Division) doing judicial work, irrespective of their place of posting.
3. To avail the facility of recess, as aforesaid, proposals shall be determined by the respective District Judges/Principal Judge/Judges Family Courts in a manner that urgent work, bail, remand work etc. should not suffer.

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4. Proposal of recess with regard to officers of Higher Judicial Services cadre will be approved by Hon'ble Court and that of Civil Judge (Junior Division) & Civil Judge (Senior Division) cadre by the respective District Judges/Principal Judge/Judge Family Court.
5. Officers posted in other administrative departments and doing judicial work will avail the recess period in summer/winter vacation, as the case may be, from their concerned Head of the Department.
6. The facility of recess will not be available to retired reappointed judicial officers.

Yours faithfully,

*(Signature)*  
26.12.2013  
**(D.P. Gairola)**

7224  
No. /UHC/Admin. A/2013

Dated: December 26, 2013.

**Copy forwarded for information to:**

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./P.A. to Hon'ble Judges with the request to place it before His Lordship for kind perusal.
3. Registrar (Inspection)/(Judicial)/(Protocol)/Additional Registrar-I & II.
4. Joint/Deputy/Assistant Registrars of the Court.
5. Guard File/O.I.C-N.I.C.

**Registrar General**